

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT – II)

Item No. 222

(IB)-197(PB)/2017

IA-415/2024, IA-5780/2023, CA-372/2018
IA-182/2024, IA-1960/2023, IA-2802/2023
IA-2086/2023, IA-6082/2023, IA-5457/2023
IA-5263/2023, IA-6429/2023, IA-6513/2023
IA-1653/2020, CA-01/2024, IA-833/2024

IN THE MATTER OF:

Edelweiss Asset Reconstruction Company Ltd. ... Appellant/Petitioner

Versus

Tecpro Systems Ltd. ... Respondent

Under Section: 7 of IBC, 2016, Liq.

Order delivered on 30.04.2024

CORAM:

SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (J)

SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)

PRESENT:

For the Appellant : Adv. Neeraj Kumar, Adv. Naveen Raheja, Adv. MeenakshiJha in CA-372 of 2018

For the Respondent : Adv.SumantBatra, Adv.Nidhi Yadav, Adv.Sarthak for R-3 in IA-5457/2023, IA 833/2024, Adv. RitwizRishabh

For the Liq. : Adv. Anjali Sharma, Adv. Deepak Bashta

HYBRID HEARING (PHYSICAL & VC)

ORDER

As the judicial work in the Principal Bench has been ordered to be suspended for half day i.e. in the afternoon, the hearing in captioned matter is deferred to 04.06.2024.

Sd-

(SUBRATA KUMAR DASH)
MEMBER (T)

Sd/-

(ASHOK KUMAR BHARDWAJ)
MEMBER (J)